

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.17/58/2013
RT CP No.158/Chd/Hry/2017**

In the matter of

Shri Satya Bhushan Kaura

...Petitioner

Vs.

M/s DLF Ltd. & others.

...Respondents

Present:: Ms. Lakshmi Gurung, Advocate for the Petitioner.
Mr.Prabhjit Singh Gill and Mr.Rohan Sharma, Advocates
for Respondent No.1
Mr.Anwar Ali Khan, Advocate for Respondent No.3.

Mr.Prabhjit Singh alongwith Mr. Rohan Sharma, Advocates filed Power of Attorney for Respondent No.1. Respondent No.3 has filed Power of Attorney and reply to the main petition. There is no representation for R-2. Respondent No.2 was served with notice for 01.08.2017 which was sent by Speed Post and there is a track report of the delivery of the notice. Respondent No.2, thus, proceeded against ex-parte. Reply to the petition is not filed by R-1. Short adjournment is requested.

List the matter for arguments on 04.10.2017. Last opportunity is granted and reply, if any, be filed at least 7 days before the date fixed with copy advance to the counsel opposite and rejoinder by the petitioner at least a day before the date fixed. It is made clear that no request for further adjournment shall be entertained. The Miscellaneous Application challenging the maintainability of this petition filed by Respondent No.1 and application for condonation of delay shall be heard along with the main petition.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

September 06, 2017

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